पूछना चीहता हं कि जब मध्य प्रदेश का सबसे बड़ा इनाका डूब में या रहा है यानी प्रभावित हो रहा है, मगर इस योजना का फायदा हमारे देश के प्रांत ग्जरात को ज्यादा भिल रहा है तो क्या जिन लोगों को हम बनामा चाहते हैं, ग्रगर उनके लिये मध्य प्रदेश में भूमि उपलब्ध नहीं है ती उनको गुजरात में वस्ति की परिमान दी जामेंगी ?

SHR1 B. SHANKARANAND; Sir,. the benefits from these two projects are: in, power generation, the installed capacity in the case the of Narmada Sagar Project is 1, 000 MW and in the case of the Sardar Sarovar ProjeC, it is 1, 450 MW. The irrigation potential to be created in respect of the Narmada S; Project is 1. 69 lakh hectares in M'adhya Pradesh and in Gujarat 17. 92 lakh hectares in the case of the Sardar Sarovar projet ie hon. Member is^ anxious to know her the Gujarat Government is goiag he cost to be incurred by Madhya idCSh. As far as the rehabilitation of i ic seople in Madhya Pradesh is concerned, Gujarat shall have to pay and they have agreed to pay if they do not provide sufficient settlement provision for the peo

MR. CHAIRMAN: Please sit down. The hon. Minister has answered it very

DHARANIDHAR BASUM ATARI: Sir, this is the painful slate of aflairs. lame thing h'as been going on. Since a number of big projects been taken rip in various parts 339 of of there is article Constitution. Under this, a Commission was appointed under the Chainnaaship of Shri U. N. Dhebar. I was one of the ofoerg of the Commission. They made commendation, which was accepted lit Nehru, that whenever any onal project is taken up, the rehabi-• lon of the people who will be dis-s a result of the implementation of the project should also form part of the project, But all these years, this re-

oendation has not been implemented, Even today, lakhs and lakhs of people mostly tribals are being ousted and they will continue to be ousted unless this, recommendation is implemented. 1 would like to know why it has not been done so far.

SHRI B. SHANKARANAND: Sir, 1 do no) agree with the hon.. Member Rehabilitation is an important matter. (Interrup-

MR. CHAIRMAN: This is the dispute. I am allowing both the sides to have tl say.

SHRI DHARANIDHAR BASUM ATARI: What is the reply? I could not follow.

MR. CHAIRMAN: In so far as rehabilitation is concerned, he s'ays tlv. il it is being taken care of. About the other question relating to the Constitution, he won't be able to answer.

SHRI SHANKARRAO NARAYANRAO DESHMUKH: Is there 'any policy or guidelines laid down for the betterment charges for those people who will be benefited by this project in Gujarat?

MR. CHAIRMAN. - He is asking whether any betterment charges will be levied by Gujarat on account of the benefit that he gets,

SHRI B. SHANKARANAND: The. supplementary is not at all concerned with, the question. However, the levy of betterment charges is a Stale subject.

Laying of water and sewerage pipes in J. J., Colony, Moti Bagb-IL New Delhi

*324. SHRI LAXMI NARAIN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

Oa) whether it is a fact that sometime back the D. D. A, had started th₅ work relating to the laying of water and sewerage pipes in J. J. Colony Moti Bagh-IL New Delhi which has not so far been colmpleted;

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- (b) if so, when the work had started and by when it was likely to be compile j;
- (e) wh'at were the reasons for winch the said work could not be completed wiihin the stipulated period; and
- (d) by when Government propose to complete this work and what action Government propose to take against the officials found to be responsible for the delay in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): (a) and (b) The works lelating to laying of water and sewer lines in J. J. R. Colony, Mochi Bagh (Moti Bagh-II) were started in the month of December, 1984 and was intended to be completed by April, 1985. The work of sewe-Tage has already been completed and the sewers are functioning. The progress of the work relating to water supply is 70 per cent.

(c) 'and (d) The D. D. A. has reported that delay in completion of these works has been due to constraints of funds and in the case of sewerage, due also to tat? receipt of approval from Delhi Adminhtra. tion for road cutting. The work relating ^o laying the remaining length of Water

supply lines and construction of a underground tank alongwith pump house and pumps shall be completed by the D. D. A. ' as the funds are provided by the Delhi Administration fo_r he purpose under *the* Plan Scheme covering these works.

SHRI LAXMI NARAIN: Has the permission for road cutting been received?

SHRIMATI MOHSINA KIDWAI: Yes,, it is received now and th» work is going on. Regarding water supply line, about 3000 metre pipeline for water supply is to be laid. Out of this already 2500 metre pipeline has ah "eady been laid.

SHRI VISHWA BANDHU GUPTA: Mr. Chairman, Sir, I would like to ask if there Is any mechanism for monitoring this kind of work done by the DDA and so on. Generally, we are getting a lot of complaints about work not being com-

pleted on time. So what is the mechanism of monitoring in the Ministry, whether it is monthly, six-monthly of yearly?

SHRIMATI MOHSINA KIDWAI: Sir, there is a system of monitoring and we are monitoring, but the problem is that some works come uder DDA and some und-. r MCD. This is meant for the resettlement colonies. The number of the resettlement colonies is 24 and for all these colonies necessary fund has to be there. Every year budget allocation is made for giving them amenities like water supply, *seve*-rage, roads, paths, etc. So, without proper funds, it is difficult for these institutions to complete the works in time.

Registration granted under insecticides Act

- *325: SHRI ASHOK NATH VERMA: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether it is a fact that the Regist ration Committee of the Central Issecticides Bureau had granted registrations to various parties under section 9(3) of the Insecticides Act during the last three * years, if so what are the details of the parties, with their products and the dates of granting such provisional registrations together with the terms and conditions; end
- (b) whether it is also a fact that any of the parties who had been granted registration tinder section 9^3B) of the Act, had fulfilled the' statutory conditions laid down by the Registration Committee after the grant of registration under section 9(3) of the Act, if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YO-GENDRA MAKWANA); (a) and (b) A Statement is laid on the Table of the . Sabha.

Statement

(a) Yes, Sir. The Registration Cornmittee has registered various products under section 9(3b) of Insecticides Act